

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1505

ANSWERED ON:21.08.2012

KIDNAPPING OF CHILDREN

Namdhari Shri Inder Singh;Pandurang Shri Munde Gopinathrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether more than three hundred children have been kidnapped within two months from the National Capital Region (NCR) area;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make provision for strict punishment in the Indian Penal Code in order to check such cases; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): As per information provided by the National Crime Records Bureau (NCRB) there is no recent data available pertaining to last two months of 2012. However details of cases registered (CR), cases chargesheeted (CS), cases convicted (CV), persons arrested (PAR), persons chargesheeted (PCS) and persons convicted (PCV) for kidnapping of children in Delhi for the year 2011 is given below :

CR CS CV PAR PCS PCV

3528 379 113 439 551 119

There are several existing stringent provisions in Indian Penal Code for kidnapping and abduction of children and there is no proposal under consideration for amendment of IPC on these offences.